

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00039/2020**

**DATED THIS THE 21<sup>ST</sup> DAY OF DECEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)  
(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore.)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)  
(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore.)**

Sri T. Venkatesh, KAS  
S/o Thimmaiah,  
Aged about 47 years  
Working as Commissioner,  
Department of Archeology, Museum & Heritage,  
Mysuru,  
Permanently Residing at  
No.372, Judicial Layout Phase-II,  
Kanakapura Main Road  
Bengaluru. ....Applicant

(By Advocate Shri Basavaraj V. Sabarad- through video conference)

Vs.

1.The Union of India,  
Represented by its Secretary,  
Department of Personnel & Training,  
North Block,  
New Delhi-110 001.

2.The Union Public Service Commission,  
Dholpur House,  
Shahajahan Road,  
New Delhi-110 069,  
Represented by its Secretary.

3. The State of Karnataka,  
By its Chief Secretary,  
Vidhana Soudha,  
Bengaluru-560 001.

4. The State of Karnataka,  
By its Principal Secretary,  
Department of Personnel and  
Administrative Reforms,  
Vidhana Soudha,  
Bengaluru-560 001.

...Respondents

(By Shri Vishnu Bhat for R-1  
Shri M. Rajakumar for R-2 and  
Shri Ramesh Jois for R-3 & 4 – through video conference)

### **O R D E R (ORAL)**

#### **PER: SURESH KUMAR MONGA, MEMBER (J)**

Shri Basavaraj V. Sabarad, learned counsel representing the applicant, at the very outset submitted that, the State Government vide its revised proposal dated 12.10.2020 has already recommended the applicant's name to Union Public Service Commission, for promotion to Indian Administrative Service for the select lists 2016, 2017, 2018 and 2019.

2. Learned counsel further submitted that, in view of the aforesated fact, the Original Application may be disposed of with liberty to the applicant to pursue his case with the Union Public Service Commission.

3. In view of the above statement made by Shri Basavaraj V. Sabarad, learned counsel representing the applicant, the Original Application is disposed of with liberty as aforesaid.

4. Since the Original Application itself stands disposed of, therefore, nothing survives in MA.No.169/200 and the same is also disposed of as having been rendered infructuous.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

vmr